

(45) G.S.R. No. 141(E) dated the 14th March, 1991 exempting the copper wire bars, copper cathodes, copper wire rods, gold, silver and selenium, falling within Chapter 28, 71 or 74 of the First Schedule to the Customs Tariff Act, 1975 and produced out of copper reverts, copper spent anodes or copper anode slime sent out of India for toll smelting or toll processing, when imported into India, from so much of the auxiliary duty of customs leviable thereon.

(46) G.S.R. No. 153(E) dated the 19th March, 1991 superseding notification No. 237/87-Customs, dated the 16th June, 1987 and fully exempts raw materials and components for the manufacture in bond of specified ocean going vessels.

(47) G.S.R. No. 154(E) dated the 19th March, 1991 amending notification No. 3/4/91-Customs, dated the 19th March, 1991.

(48) G.S.R. No. 181(E) dated the 26th March, 1991 amending notification No. 33/91-Customs dated 19th March, 1991, so as to include sub-heading No. 8901.90 in Notification No. 33/91-Customs dated the 19th March, 1991.

(49) G.S.R. No. 195(E) dated the 1st April, 1991 amending notification No. 35/90-Customs so as to restrict the import of low phosphorous coke at concessional rate of customs duty, only for manufacture of pig iron.

(50) G.S.R. No. 259(E) dated the 3rd May, 1991 amending the notification No. 211/83-Customs, dated the 23rd July, 1983 dealing with exemption from import duty on capital goods, components etc. for repair of ocean going vessels by a ship repair unit so as to include the spares of capital goods and material handling

equipments in the scope of exemption.

[Placed in Library. See No. LT-114(a) for (22) to (50)]

Report and Accounts (1989-90) of the Delhi Financial Corporation and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Twenty-third Annual Report and Accounts of the Delhi Financial Corporation for the year 1989-90, together with the Auditor's Report on the Accounts, under sub-section (3) of Section 38 of the State Financial Corporation Act, 1951.

(ii) Audit Report on the Accounts of Delhi Financial Corporation for the year 1989-90, under sub-section (7) of Section 37 of the State Financial Corporations Act, 1951.

(iii) Review by Government on the working of the Corporation.

(iv) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-106/91]

I. Report and Accounts (1989-90) of the Central Council for Research in Homoeopathy, New Delhi and related papers.

II. Report and Accounts (1989-90) of International Institute for Population Sciences, Bombay and related papers.

III. Report and Accounts (1989-90) of the All India Institute of Speech and Hearing, Mysore and related papers.

IV. Statement regarding causes and remedial steps taken on Audit comments on the Accounts (1986-87) of the National Institute of Homoeopathy, Calcutta and related papers.

V. Report and Accounts (1989-90) of the Post Graduate Institute of Medical Education and Research, Chandigarh and related papers.

VI. Report and Accounts (1989-90) of the All India Institute of Medical Sciences, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARATHA): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Central Council for Research in Homoeopathy, New Delhi, for the year 1989-90, together with the Audit Report on the Accounts.

(b) Review By Government on the working of the Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-193/91]

(ii) (a) Annual Report and Accounts of the International Institute for Population Sciences, Bombay, for the year 1989-90, together with the Auditors' Report on the Accounts

(b) Review by Government on the working of the Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in library. See No. LT-195/91]

(iii) (a) Annual Report of the All India Institute of Speech and Hearing, Mysore, for the year 1989-90.

(b) Annual Accounts of the All India Institute of Speech and Hearing Mysore, for the year 1989-90 and the Auditors' Report thereon.

(c) Review by Government on the working of the Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. See No. LT-196/91]

(iv) (a) Statement regarding causes and remedial steps taken on the Audit comments on the Accounts of the National Institute of Homoeopathy, Calcutta, for the year 1986-87.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-199/91]

(v) (a) Twenty-third Annual Report of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 1989-90, under section 19 of the Post Graduate Institute of Medical Education and Research, Chandigarh Act, 1966.

(b) Annual Accounts of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 1989-90 and the Audit Report thereon, under sub-section (4) of section 18 of the Post Graduate Institute of Medical Education and Research, Chandigarh Act, 1966.

(c) Review by Government on the working of the Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. See No. LT-200/91]

(vi) (a) Thirty-fourth Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1989-90, under section 19 of the All India Institute of Medical Sciences Act, 1956.

(b) Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1989-90 and the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.

[Shrimati D. K. Tara Devi
Siddhartha]

(c) Review by Government on the working of the Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.
[Placed in Library. See No. LT-171/91]

THE DEPUTY CHAIRMAN: Mr. Salman Khursheed. (Interruptions)

SHRI SATYA PRAKASH MALAVIYA: This is highly disturbing. The Government has collapsed. (Interruptions)

SHRI YASHWANT SINHA: Madam, this is contempt of the House. (Interruptions)

THE DEPUTY CHAIRMAN: I saw him just now. He must have gone out somewhere. (Interruptions)

SHRI S. JAIPAL REDDY (Andhra Pradesh): The Hon. Minister cannot do this. (Interruptions)

SHRI GURUDAS DAS GUPTA: He must be present when his name is called to present the papers. This is absolutely improper, Madam. (Interruptions)

THE DEPUTY CHAIRMAN: Let me hear what the Parliamentary Affairs Minister says. (Interruptions)

SHRI GURUDAS DAS GUPTA: You must give a ruling. (Interruptions)

THE DEPUTY CHAIRMAN: He has come. (Interruptions) All right, let me find out where he was. (Interruptions)

SHRI GURUDAS DAS GUPTA: He must explain why he was absent. (Interruptions)

SHRI SATYA PRAKASH MALAVIYA: He must explain the reason for the delay. I have a point of order. (Interruptions) Why was Mr. Salman Khursheed not present in the House? (Interruptions)

THE DEPUTY CHAIRMAN: If you people sit down, then only he can speak. Allow him to speak. If all of you are going to say something, he cannot speak. (Interruptions) Please sit down.

SHRIMATI BIJOYA CHAKRAVARTY (Assam): Why was he absent when he was to lay papers on the Table of the House? (Interruptions)

THE DEPUTY CHAIRMAN: Order, please.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I request the hon. Members to allow me to speak. I regret this oversight. I was in the House. I sincerely regret this oversight. I am sure the hon. Members are kind to a new Minister. They would not extract a heavy price for this.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): We are kind to you, but this is no explanation.

SHRI SALMAN KHURSHEED: I am only regretting. I am not giving explanation.

DR. NAGEN SAIKIA (Assam): He should apologise to the House.

THE DEPUTY CHAIRMAN: He has regretted. Now, please lay the Papers on the Table of the House.

I. Report and Accounts (1989-90) of the Trade Development Authority, New Delhi and related papers.

II. Report and Accounts (1989-90) of the Indian Institute of Foreign Trade, New Delhi and related papers.

III. Notifications of the Ministry of Commerce under Export (Quality Control and Inspection) Act, 1963.